

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-506**  
IB-875/ND/2022

**IN THE MATTER OF:**

Indiabulls Commercial Credit Ltd.

**....Applicant**

**Vs.**

Vatika IT Parks Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 19.01.2023**

**CORAM:**

**SHRI P.S.N PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Sumesh Dhawan, Adv Geetika Sharma,  
Adv Sagar Thakkar

For the Respondent :

**ORDER**

Heard the submissions made by Counsel for the Financial Creditor. Court Officer may serve e-notice on the Corporate Debtor, clearly denoting the fact that if the Corporate Debtor fails to attend the Court on the next date of hearing, it will be set as ex-parte and the matter will be proceeded further. Post this matter on **14.02.2023**.

**Sd/-**

**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**Sd/-**

**(SHRI P.S.N PRASAD)**  
**MEMBER (J)**